RAJASTHAN HIGH COURT, JODHPUR

No. PA/RG/Misc./2020

Date - 17.03.2020

NOTIFICATION

It is notified to all concerned that mentioning for urgent matters may be made before the following Registrars on 17.03.2020 by 04.30 pm by submitting a special slip (format enclosed) signed by the counsel briefly indicating the urgency:-

At Jodhpur

Registrar Rules - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

At Jaipur Bench

Registrar Admn. - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

By Order

73.200

REGISTRAR GENERAL

No. PA/RG/Misc./2020/587

Date - 17.03.2020

Copy forwarded to the following for information and necessary action:-

- **1.** The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajathan.
- 6. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 7. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 8. President, Rajasthan High Court Bar Association, Jaipur.
- **9.** The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 10. Member Secretary, Rajasthan State Legal Services Authority.
- 11. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- **13.** A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Application For Listing of Urgent Case

1. Type of Case	
2.Number & Year of Case	
3.Date of Filing of the	
Petition/Appeal/Application	
which is prayed to be listed	
4.Date of passing of the	
impugned order	
5.Matter shall go for	: Admission/Order/Further
	Arguments/Final Disposal
6.Prayer is made on behalf of	: Petitioner/Appellant/Applicant Or Non- Petitioner/Respondent Non-Applicant
7.Next Date in the matter (in case where next date has already been fixed by Hon'ble Court or Registrar)	
8.Matter is prayed to be Listed on	
9.Urgency (In brief)	
10.Full Signature of Counsel/Part	у
11. Mobile Number of Advocate	
12.E-Mail Address of Advocate.	
13. Full Signature of counsel for opposite party, if any	
14.Order on the application	 (a) Application is allowed and the matter is directed to be listed on before regular Bench or Before Court No. (b) Application is rejected (C) to be moved after
Date	Signature of P.S. to Hon'ble Justice